

**22.06.2020**

**Present: None**

File taken up electronically i.e. by way of telephonic conversation/instruction as pursuant to the Order No.1347/DHC/2020 dated 29.05.2020 issued by Hon'ble High Court of Delhi and in continuation to this Office orders No.819903/DJ/RADC/2020 dated 16.05.2020 and No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, it has been directed that the functioning of the Courts at Rouse Avenue District Court Complex shall further continue to remain suspended till 30.06.2020 on the same terms.

All the pending matters listed before each Court at Rouse Avenue District Court Complex during the period from 01.06.2020 to 12.06.2020 would stand adjourned en-bloc. However, the matters listed for final arguments shall be taken up through video conferencing, in terms of Order passed by Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 on the date fixed by the concerned Court.

As this matter is at the stage of arguments, it can be taken up through video conference.

Let notice be issued by way of digital mode (email or WhatsApp) to seek consent of Ld. counsel for the appellant and Ld. PP for the CBI for conducting the proceedings in the case through video conferencing. Parties be also informed to file brief written synopsis in digital form.

Ahlmad shall also report if judicial file of the case can be made available digitally.

A copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court.

List the matter for reply/consent on **04.07.2020**.



**(Harish Kumar)**

**Special Judge (PC Act) CBI-20,  
Rouse Avenue District Court,  
New Delhi/22.06.2020**